

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

Versus

State of Haryana & Ors. ...Respondents

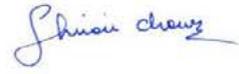
INDEX

Sno.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 52, M/s Girja Dyeing	1 – 6
2.	Supporting Affidavit	7 – 8
3.	<u>ANNEXURE R-1:</u> A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures.	9 – 52
4.	Vakalatnama	53
5.	Copy of Aadhar Card	54
6.	Proof of Service	55

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 52- M/s Girja Dyeing

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New Delhi-110001.

Mob.: 9888884445

Date: 08.05.2025

Place: New Delhi

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 52, M/S GIRJA DYEING**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf M/s Girja Dyeing, Respondent No. 52, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 52 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 12.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025 was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN allege non-compliance on certain grounds, including suspected dilution with fresh water, pH variation, and observations related to the absence of logbooks and energy meter details.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with

all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1.**

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. 4.5. That it is submitted that the answering respondent maintains proper operational records of its treatment system, including effluent input/output and water usage. The answering respondent has denied the allegation of dilution and clarified that the observed parameters are consistent with the nature of operations undertaken. The inference of non-compliance drawn in the Joint Committee Report is speculative and unsupported by factual data..
- 4.6. That the answering respondent has consistently implemented stringent compliance measures to ensure that operations remain in accordance with the prescribed norms. The respondent maintains proper records of water and effluent data, ensuring that all logbooks

related to freshwater consumption and effluent generation are updated regularly.

- 4.7. That the answering respondent holds a valid Consent to Operate (CTO) issued by HSPCB, which remains in force until 30.09.2026, demonstrating that the facility was found compliant at the time of renewal. The answering respondent also holds a valid Permission Certificate issued by the Haryana Water Resources Authority (HWRA) for groundwater extraction, valid up to 10.06.2025. The answering respondent has also been granted authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016..
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-

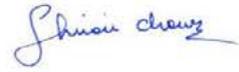
complying without a thorough and individualized assessment of its operational processes.

- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 52- M/s Girja Dyeing

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AFFIDAVIT

I, Amit S/o Jai Bhagwan, aged about 32 years R/o B-22, Divine City, Ganaur-131101, Haryana do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 52, M/s Girja Dyelng , havng its office at Plot No-7, Phase-1, HSIIDC, Barhi Industrial Area, Ganaur-131101, HR. in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

134e
24am

GIRJA DYEING
T-Jam/2
PROP.
DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

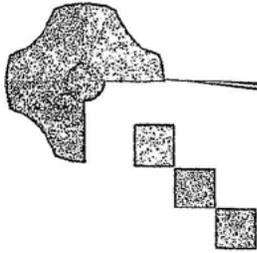
Verified at Ganaur on this 22nd day of February, 2025.

GIRJA DYEING
T-Jam/2
PROP.
DEPONENT



1342
24/02/25

ATTESTED
[Signature]
Ganaur Distt. Comm. 1



GIRJA DYEING

Plot No. 07, Phase - 1, HSIIDC
Barhi Industrial Area, Gannaur,
Sonapat (Haryana) - 131101
Mob. : 9812760283

Date: 08.02.2025

WITHOUT PREJUDICE

To
The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sonipat

**SUBJECT: REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2727 DATED 02.01.2025.**

Respected Sir,

This is in reference to the Show Cause Notice (SCN) No. HSPCB/SR/2025/2727 dated 02.01.2025, issued to M/s Girja Dyeing located at Plot No. 7, HSIIDC BARHI, District Gannaur, Sonipat, Haryana under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981.

The SCN raises specific allegations, which are addressed in detail as follows:

A. BACKGROUND OF THE COMPANY

- a. M/s Girja Dyeing is engaged in the lawful business of textile processing and dyeing, operating with a valid Consent to Operate

(CTO) issued by the Haryana State Pollution Control Board (HSPCB), valid until 30.09.2027.

- b. The unit strictly adheres to all prescribed environmental regulations and operates in full compliance with the conditions stipulated under the CTO.
- c. The unit maintains a Primary Effluent Treatment Plant (PETP) that is fully operational and efficiently processes effluent to meet the prescribed discharge standards.

B. RESPONSE TO OBSERVATIONS

I. Response to Para 1 – Allegation Regarding No Objection Certificate (NOC) for Groundwater Abstraction

- a. That our unit has already applied for the renewal of the NOC for groundwater abstraction from the Haryana Water Resources Authority (HWRA) on 07.05.2024, and the application is currently pending for approval.
- b. That as per regulatory provisions, once an application for renewal has been submitted before the expiry of the existing NOC, the unit is deemed to be in compliance until a final decision is rendered by the competent authority.
- c. That the delay in processing the NOC renewal is beyond the control of the unit, and we have not received any communication regarding rejection or deficiencies in the application.



- d. That in light of the above, the allegation of non-compliance is unfounded, and we request the Hon'ble Board to consider this submission and await the decision of HWRA.
- e. That a copy of the NOC renewal application dated 07.05.2024 is enclosed herewith as Annexure-A for reference.

II. Response to Para 2 – Allegation Regarding Flow Meter Installation

- a. That a flow meter has already been installed at the HSIIDC freshwater supply line, and the same has been installed by HSIIDC itself.
- b. That the presence of the flow meter is evident from the latest water bills, which reflect recorded water meter readings, thereby confirming that water consumption is being accurately measured and monitored.
- c. That a flow meter has also been installed at the PETP inlet, ensuring proper monitoring and compliance with regulatory requirements.
- d. That the claim regarding the absence of flow meters is incorrect, and the supporting evidence, including photographs of the installed meters, is enclosed herewith for reference as Annexure-B (HSIIDC meter photograph), Annexure-C (latest water bills showing meter readings), and Annexure-D (PETP inlet flow meter photograph).

III(A). Response to Para 3(A): High TDS at PETP Outlet

- a. That our unit has installed a proper and adequate effluent treatment plant, ensuring compliance with prescribed discharge standards. This is evident from the analysis reports of trade effluent dated



06.02.2025, which have been periodically analyzed by NABL-accredited/EPA-recognized laboratories. A copy of the analysis report is enclosed herewith as Annexure-E.

- b. That the pH and TDS values at the PETP inlet and outlet, as well as the BOD values at the outlet of PETP mentioned in the Show Cause Notice, appear to be beyond the actual values and do not align with the type of chemicals used in our manufacturing process and treatment methods. These discrepancies may have arisen due to potential sampling or testing errors during the monitoring process.
- c. That our process does not generate a significant amount of TDS, as most of the effluent stream contains **nominal TDS constituents**, given that the chemicals used in our process are predominantly **salt-free**.
- d. That the effluent generated in our process is of **basic nature**, whereas the results indicate that the effluent reaching the PETP is of **acidic nature**, showing a **pH value of 9.6**. This inconsistency further indicates potential sampling issues.
- e. That we have implemented an **auto-dosing system** in the PETP to optimize and regulate chemical dosing, ensuring proper control over **pH and TDS levels** in the PETP outlet.
- f. That to ensure real-time monitoring of **pH and TDS values**, we have installed **online pH and TDS measuring equipment** as per the Board's directions. The **actual values of pH and TDS at the time of sampling on 07.08.2024 were only 7 and 8, respectively**, as recorded in our **ETP logbook** and also shown to the inspection team.



A copy of the logbook, along with photographs of the screen displaying real-time pH and TDS values, is enclosed for reference as Annexure-F & Annexure-G.

- g. That based on the above facts, it is evident that our unit is not violating any prescribed discharge norms. The discrepancies in reported values indicate that improper sampling or testing may have been conducted, which requires further review.

III(B). **Response to Para 3(B): Inlet BOD is Too Low, Indicating Dilution at PETP Inlet**

- a. That our unit has adopted cleaner technologies in accordance with the Charter for Water Recycling & Pollution Prevention in Textile Industries, ensuring sustainable and environmentally friendly operations.
- b. That the typical BOD range of 700 to 1000 mg/L referenced in the Show Cause Notice is applicable to effluent generated from scouring, dyeing, and printing processes. However, our unit does not conduct scouring or printing processes, which naturally results in a lower BOD level at the inlet of the PETP.
- c. That, in addition to dyeing, our unit also engages in washing processes, which inherently result in the dilution of concentrated effluent and subsequently lower BOD values in the discharged parameters.
- d. That our Equalization Tank at the PETP inlet ensures proper mixing of trade effluent generated from various water-polluting processes with differing concentrations. This naturally leads to BOD



values at the PETP inlet being in the range observed in the Show Cause Notice.

- e. That **regular analysis of our ETP inlet and outlet samples** is conducted by **NABL-accredited laboratories**, with reports indicating that the **BOD values at the ETP inlet range between 200 mg/L to 300 mg/L**, well within the permissible limits.
- f. That **recent effluent analysis reports dated 06.02.2025**, periodically tested at **EPA-recognized laboratories**, confirm that the **BOD values at the PETP inlet are similar to those mentioned in the Show Cause Notice and remain compliant with prescribed discharge standards**. A copy of the latest analysis report is already enclosed herewith *Annexure-E*.
- g. That the **logbook data of fresh water usage, trade effluent generation, and discharge records for the past five months (August 2024 - December 2024)** have been compiled and analyzed. The compiled data is enclosed herewith as **Annexure-H**, supporting our submission that our unit adheres to the **Charter for Water Recycling & Pollution Prevention in Textile Industries** and that **no unauthorized dilution occurs**.
- h. That there is **no necessity or requirement for dilution**, considering the **relaxed standards for effluent discharge into CETP inlets**, which are **achievable through primary treatment alone**.
- i. That **no evidence of dilution was found by the inspection team at the time of their visit**. The **absence of any direct findings related to dilution further substantiates our compliance**.



- j. That in light of these facts, the **allegation of dilution at the PETP inlet is speculative and not supported by factual data**. The observed BOD values are a **result of the inherent nature of our washing and dyeing processes**, rather than any unauthorized dilution.
- b. Therefore, we respectfully submit that the concerns raised regarding dilution should be reconsidered, as our unit remains fully compliant with prescribed environmental standards.

IV. **Response to Para 4: Non-Compliance with pH Discharge Norms**

- a. That the observation regarding **pH non-compliance (9.7 against the norm of 6-9)** is a **repetition** of the allegation already addressed in **Para 3(A) – High TDS at PETP Outlet**.
- a. That our response to **Para 3(A)** has already clarified that our **effluent treatment system is well-equipped with auto-dosing mechanisms** to regulate and maintain **pH and TDS levels within the prescribed limits**.
- b. That **NABL-accredited laboratory reports** confirm that our unit is **not violating any prescribed norms**, and the observed pH levels may have resulted from **sampling/testing errors**.
- c. That to ensure continuous monitoring, our unit has **installed online pH and TDS measurement equipment**, and real-time values recorded in our **ETP logbooks** indicate compliance at the time of inspection.

d. That in light of the above clarifications, we respectfully submit that **this observation is redundant**, and we request the Hon'ble Board to consider the **detailed reply provided under Para 3(A)** for reference.

V. **Response to Para 5: Inlet BOD at PETP Too Low (104 mg/l against 700-1000 mg/l)**

- a. That the observation regarding **low BOD levels at PETP inlet** is a **repetition** of the allegation already addressed in **Para 3(B) – Inlet BOD is Too Low, Indicating Dilution at PETP Inlet**.
- b. That our response to **Para 3(B)** has already clarified that our unit follows a **cleaner production process** without scouring or printing, which naturally results in lower BOD levels compared to other units where different textile processes contribute to higher BOD concentrations.
- c. That our **Equalization Tank** ensures proper mixing of effluent from different washing and dyeing processes, and this is the **technical reason** behind observed BOD values, rather than any alleged dilution.
- d. That **regular testing from NABL-accredited laboratories** confirms that our PETP inlet values are **well within prescribed standards**, and the allegation of dilution is **unfounded and speculative**.
- e. That in light of the above **technical clarifications**, we respectfully submit that **this observation is redundant**, and we request the Hon'ble Board to consider the **detailed reply provided under Para 3(B)** for reference.



VI. Response to Para 6: Allegation Regarding Effluent Generation at 52% of Fresh Water Consumption

- a. That our unit sources water for production from a single tube well, which is equipped with a magnetic flow meter, and all freshwater abstraction records are regularly maintained in a logbook.
- b. That the compiled data for August 2024 to December 2024 (enclosed as Annexure-H) clearly demonstrates that:
 - i. Our unit abstracted approximately 4500 KLD of water from the tube well.
 - ii. 1000 KLD (22%) was utilized for the boiler, which is fully consumed or evaporated and does not contribute to trade effluent.
 - iii. 3500 KLD (78%) was used in processing activities, leading to an effluent generation of approximately 70% of the process water used, considering a small percentage is lost due to evaporation.
- c. That the calculation of 52% effluent generation in the SCN is incorrect and does not align with actual recorded data. Our records confirm that freshwater consumption and trade effluent discharge are fully compliant with the "Charter for Water Recycling & Pollution Prevention in Textile Industries."
- d. That our logbooks are properly maintained, and all fresh water consumption and effluent discharge records are available for

verification. There is no dilution of effluent with fresh water at any stage, and there is no bypassing of untreated effluent, as:

- i. There is no bypass arrangement provided in our unit.
 - ii. The joint inspection team did not find any bypass setup during inspection.
 - iii. Bypassing is neither possible nor required, as our unit discharges all treated effluent into the HSIIDC sewer, which ultimately leads to the CETP for final treatment.
- e. That in light of the above, the observation regarding 52% effluent generation is inaccurate and does not reflect the operational reality of our facility.

VII. Response to Para 7: Allegation Regarding Lack of Sludge Generation Records

- a. That our unit maintains a proper logbook recording PETP sludge generation on a daily basis, ensuring compliance with regulatory requirements.
- b. That the sludge generation data is systematically recorded and available for verification.
- c. That a copy of the maintained sludge generation logbook is enclosed herewith as Annexure-H for reference.
- d. That in light of the above, the observation that sludge generation records are not maintained is incorrect and does not reflect the actual operational practices of our unit.

C. RESPONSE TO RECOMMENDATIONS MENTIONED IN THE SHOW CAUSE NOTICE

1. **Unit shall obtain No Objection Certificate from State Ground Water Authority (HWRA) for groundwater abstraction and provide a copy to CPCB.**
 - a. That the unit has already applied for the renewal of the No Objection Certificate (NOC) from the Haryana Water Resources Authority (HWRA) on 07.05.2024.
 - b. That the application is currently pending before HWRA for consideration and approval.
 - c. That a copy of the submitted application is already enclosed as *Annexure A* for reference.
 - d. That the unit is actively following up on the status of the application and will submit the renewed NOC to CPCB upon issuance.

2. **Unit shall dismantle the provision for dilution with freshwater at different stages of PETP.**
 - a. That no dilution of effluent with fresh water is being carried out at any stage of the PETP in our unit.
 - b. That there exists no arrangement or provision for dilution within the treatment system, as detailed in our response to Para 3B of the notice.

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- c. That the allegations regarding dilution are based on assumptions rather than factual evidence, and no such provision was found during the inspection.
 - d. That in view of these clarifications, the recommendation to dismantle such a provision does not apply to our unit.
- 3. Unit shall install flow meter at HSIIDC freshwater supply line and PETP Inlet**
- a. That flow meters at the HSIIDC freshwater supply line and PETP inlet have already been installed, as detailed in our response to Para 2 above.
 - b. That the installation is evidenced by supporting documents, including photographs of the installed meters and water bills showing meter readings, which are already annexed as *Annexure B* and *Annexure C*.
 - c. That since the required installations are already in place, the recommendation has been duly complied with.
 - d. That in view of this, we respectfully request the Hon'ble Board to acknowledge the compliance and consider the matter settled.
- 4. Unit shall operate the PETP properly so as to comply with the discharge norms.**
- a. That our unit has installed a proper and adequate Effluent Treatment Plant (ETP) and is operating the same regularly and effectively to ensure compliance with discharge norms.



- b. That the treated effluent is discharged into the HSIIDC sewer within the prescribed standards, as required by regulatory provisions.
- c. That the analysis reports of trade effluent, which have been periodically tested and verified, confirm that the discharge remains within the permissible limits.
- d. That copies of the latest analysis reports of trade effluent are already annexed as *Annexure E*, evidencing our continued compliance.
- e. That in view of this, we respectfully request the Hon'ble Board to acknowledge the compliance and consider the recommendation duly met.

5. Unit shall maintain the record of sludge generation.

- a. That our unit duly maintains records of PETP sludge generation in a proper logbook on a daily basis to ensure compliance with environmental regulations.
- b. That the logbook records are regularly updated and verified, ensuring transparency in sludge management practices.
- c. That a copy of the logbook detailing sludge generation data is already enclosed as *Annexure H* for the Hon'ble Board's kind reference.
- d. That in view of this, we respectfully submit that our unit fully complies with this recommendation, and no further corrective action is necessary.

D. CTO APPROVAL CONTRADICTS ALLEGATIONS OF NON-COMPLIANCE

- a. That Section 27 of the Water (Prevention & Control of Pollution) Act, 1974, states that a Consent to Operate (CTO) cannot be granted to a non-compliant unit.
- b. That our unit's CTO was renewed and remains valid until 30.09.2027, confirming that our facility was found compliant at the time of renewal. A copy of the CTO issued by HSPCB on 02.01.2025 is enclosed as Annexure-I.
- c. That if non-compliance existed, as alleged, the CTO should not have been renewed, making the issuance of SCN legally untenable.

E. PERMISSION CERTIFICATES FOR GROUNDWATER EXTRACTION FROM HWRA CONFIRM REGULATORY COMPLIANCE

- a. That our unit has applied for renewal of Permission Certificate from the Haryana Water Resources Authority (HWRA) for groundwater extraction.
- b. That groundwater extraction is regulated and legally approved, and any allegations regarding unauthorized water use are unfounded.

F. PROCEDURAL DEFECTS IN THE SHOW CAUSE NOTICE

- a. **Delay in Issuance of SCN:** That the unit was inspected on 07.08.2024, while the Show Cause Notice (SCN) was issued on

02.01.2025, more than five months later. Such an extraordinary delay raises serious doubts about the validity of the findings and undermines the reliability of the observations made during the inspection. Environmental compliance assessments are meant to be conducted in real-time, and such a prolonged delay prevents the unit from effectively responding to any observations that may have been rectified or changed over time.

- b. **Failure to Provide Accredited Test Reports:** The Environment (Protection) Act, 1986, mandates that industries must be provided with test reports promptly. However, despite the serious nature of the allegations, no accredited test report from the Board's laboratory has been shared with Girja Dyeing, thereby denying the unit an opportunity to verify the authenticity of the findings. The failure to provide laboratory reports prevents the unit from independently verifying whether the alleged observations regarding water consumption, dilution, or effluent characteristics are scientifically and procedurally valid.

- c. **Non-Adherence to Regulatory Timelines:** The allegations raised in the SCN are based on a comparison with standard water consumption figures, rather than specific evidence of non-compliance. The SCN itself acknowledges that different washing cycles and types of garments impact water consumption, yet the allegations fail to consider operational variations in different dyeing and washing processes. Furthermore, the five-month delay in issuing the SCN disregards any operational improvements or efficiency measures implemented by the unit during this period.

- d. **Failure to Consider Water Recycling Practices:** The SCN does not factor in the water recycling and reuse measures implemented by the unit. Girja Dyeing operates a system where a significant portion of water is recycled and reused to minimize fresh water consumption. The allegation that the unit is consuming higher water than standard values fails to account for the efficiency of water reuse mechanisms, thereby making the comparison misleading and incomplete.

G. **ABSENCE OF PROPER SAMPLING PROTOCOLS**

- I. That the sampling and testing data cited in the Show Cause Notice are disputed on the following legal and procedural grounds:
- a. **Lack of Transparency in Sample Collection:** The SCN does not provide details regarding the exact methodology and protocol followed during sampling. Girja Dyeing does not operate a ZLD system; however, the presence of wastewater during the inspection does not conclusively establish non-compliance. The Board has not provided sufficient evidence regarding whether proper procedures were followed in sample collection and analysis.
- b. **Unclear Basis for Allegations:** The SCN claims non-compliance based on effluent characteristics, yet the allegations fail to take into account operational realities. The unit has consistently operated within regulatory guidelines, and the absence of proper sampling records makes the allegations unverified. The Board has not clarified whether the findings are based on an accredited laboratory test or mere visual inspection.



- c. **Absence of Accredited Test Reports:** The Environment (Protection) Act, 1986, mandates that industries must be provided with accredited test reports to verify compliance status. However, no accredited laboratory report has been shared with Girja Dyeing, denying the unit the opportunity to assess the accuracy of the alleged findings. Without this, the allegations remain unsubstantiated.
- d. **Failure to Account for Operational Realities:** The unit's effluent treatment data confirms that no unauthorized dilution or bypassing of effluent has occurred. The allegations regarding high TDS levels are based on selective sampling and do not consider the ongoing treatment process. The Board has failed to explain whether the results were influenced by sampling errors, equipment calibration issues, or procedural lapses.

H. WATER CONSUMPTION DATA DOES NOT REFLECT USAGE OF FRESHWATER FOR DILUTION

- a. That a detailed analysis of our logbooks and water consumption records clearly establishes that the unit has consistently operated within the prescribed freshwater consumption limits as per regulatory guidelines.
- b. That the allegation of dilution is based on mere assumption rather than verified data, as no evidence has been provided to substantiate the claim that excess freshwater has been added to the effluent. Since our total freshwater usage remains within the approved limits, the possibility of dilution simply does not arise.

- c. That dilution, by its nature, would require a disproportionate influx of fresh water, which is neither reflected in our operational records nor supported by any technical findings. The unit's Effluent Treatment Plant (ETP) is designed to function efficiently through advanced treatment processes rather than any reliance on dilution.
- d. That the compiled data sheet from our logbooks, already submitted as part of this response, unequivocally demonstrates that our effluent discharge levels are aligned with industry norms and do not indicate any dilution.
- e. That in light of these facts, it is respectfully submitted that the observation regarding dilution requires reconsideration, as it does not accurately reflect the operational and compliance status of the unit.

I. **ADVERSE SOCIO-ECONOMIC IMPACT OF ANY COERCIVE ACTION**

- a. **Impact on Employment:** That the closure of Girja Dyeing would result in the displacement of numerous employees, many of whom are sole earners for their families.*A sudden stoppage of operations would adversely impact livelihoods and cause significant financial distress to workers and their dependents.
- b. **Severe Financial and Business Disruptions:** That any restrictive action would severely impact production, contractual obligations, and financial sustainability, affecting local suppliers and vendors who rely on regular operations for economic stability.



- c. **Disruption to Local Economy:** That vendors, suppliers, and ancillary businesses directly reliant on Girja Dyeing's operations would suffer significant financial losses, thereby disrupting the local economy and creating a cascading effect on multiple industries.
- d. **Principle of Proportionality:** That the principle of proportionality must be carefully considered before any coercive regulatory action is taken, ensuring that corrective measures are reasonable, fair, and balanced, keeping in mind economic repercussions and compliance efforts.

J. OUR REQUEST AND LEGAL POSITION

- a. That the foregoing submissions and supporting evidence clearly establish the unit's full compliance with all prescribed environmental norms, including:
 - i. • Proper functioning and operation of the PETP.
 - ii. Absence of any dilution of freshwater in the treatment process.
 - iii. Regular maintenance of logbooks and operational records.
 - iv. Adherence to prescribed discharge standards.
 - v. Valid approvals and clearances from the competent authorities.
- b. That our unit has consistently adhered to regulatory requirements and has undertaken all necessary measures to ensure environmental compliance and sustainability in line with the "Charter for Water Recycling & Pollution Prevention in Textile Industries" issued by the Central Pollution Control Board (CPCB).

- c. That the allegations in the Show Cause Notice are unsubstantiated and speculative, with no conclusive evidence to support claims of non-compliance. The unit's operations, including effluent treatment and disposal mechanisms, have been duly maintained as per the stipulated environmental standards.
- d. That the procedural irregularities in the issuance of the Show Cause Notice, including the delay in its issuance and the lack of accredited test reports, render the notice untenable in law and fact.

PRAYER

In light of the foregoing, it is respectfully submitted that:

- a. The **Show Cause Notice be withdrawn**, as the allegations contained therein are **unfounded, legally unsustainable, and contrary to the unit's established compliance record**.
- b. Due consideration be given to the unit's **valid CTO, regulatory approvals, operational PETP, and adherence to prescribed discharge norms**, which affirm the unit's commitment to environmental compliance.
- c. A **fair and independent re-inspection** be conducted to ascertain the current operational status of the **PETP and evaporator**, if deemed necessary.
- d. An **independent third-party verification** of the effluent treatment process be permitted, at the unit's cost, to conclusively establish compliance with statutory discharge norms.

lry

It is, therefore, humbly prayed that the Show Cause Notice be set aside in the interest of justice, fairness, and in recognition of the unit's ongoing compliance with environmental regulations.

We reaffirm our commitment to adhering to environmental regulations and assure compliance with all applicable norms. We look forward to your favorable consideration.

Thank you.

Yours faithfully,



For M/s Girja Dyeing

[Authorized Signatory]

Plot No. 7, HSIIDC BARHI, District Gannaur, Sonipat, Haryana

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water

Application for Permission to Extract Ground Water for Industrial Use

Application No: HWRA/IND/R/2024/2268 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/N/2024/1866 [Download](#)

valid upto : 09/05/2024

HWRA Previous Application No: HWRA/IND/N/2021/1336 [Download](#)

I. General Information:		
Application Type Category/ Type of Application:		
(i)	Name of Applicant:	AMIT
	ID Proof Type	PAN
	ID Proof no	BLPPA0104E
	Id Proof Document	Download
(ii)	Designation of Applicant:	PROPRIETOR
	Authorization Letter In the name of AMIT (applicant)	Download
(iii)	Name of Industry:	GIRJA DYEING
(iv)	Registration number of Industry:	HR18D0002288
(v)	Location Details of the Industrial Unit	
	Industrial Unit Address	PLOT NO 7, PHASE-I, HSIIDC BARHI, SONIPAT
	State:	Haryana
	District:	SONIPAT
	Tehsil:	Ganaur
	Block:	GANAUR
	Village/MC:	Gannur
	Region:	over-exploited over-exploited
(vi)	Correspondence Address	
	Complete Postal Address	PLOT NO 7, PHASE-I, HSIIDC BARHI, SONIPAT
	Mobile Number:	8059960283
	E-Mail of Industry:	girjadyeing@gmail.com
(vii)	Salient Features of the Industrial Activity:	
	Type of Industry	Textile Dyeing
	Industry fall under	Previous: Small New : Small
	Is Water Intensive	Yes
	Purpose of Abstraction	Other Use - DYEING PROCESS
	Groundwater utilization for	Existing Industry
	Whether present industrial activity commenced after 23.12.2020	
	Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	
	Consent to Operate	Download

		CTO/CTE Number : HSPCB/Consent/ : 313101722SONCTO26873 488	Issue Date : 20/08/2022
	Validity Period of Consent to Operate	From : 1 Oct 2022	To : 30 Sep 2027
	Large industry/ MSME certificate/ proof	Download	
	Description : OUR UNIT IS DYEING INDUSTRY AND COMPLYING ALL THE CONDITIONS OF NOC		
	(viii) Land use details of the existing/proposed Industrial unit premises		
	Ownership of the land(Enclose documents of ownership)	Download	
	Latitude	Longitude	
		29.102220	77.049008
	Location Map	Download	
	Total Land area(in sq m)		1800.00
	Rooftop area of buildings/sheds(in sq m)		1200.00
	Road/paved area(in sq m)		300.00
	Green belt area(in sq m)		100.00
	Open Land (in sq m)		200.00
	Source of availability of surface water for Industrial use, if any	No	HSIIDC SUPPLY
	Townships/villages within 2 km radius of the Industrial unit	No	
2)	Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)		
	Flow Chart of activities and requirement of water	Download	
	Water Balance Chart with water requirement at each Stage.		Download
	Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)		Download
	NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency		Download
	Quality of groundwater	Fresh Water	Fresh Water
	Name of NABL(Under Valid Certificate)	ENVIROCHEM	
	Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon
		Download	Download
	Whether any change in Groundwater Requirement	No	
	If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.		
		Existing	Revised
(i)	Total water required(in m3/day)	85.36	85.36 Download
a.	Ground Water required(in m3/day)	64.00	64.00
b.	Recycled Water usage(in m3/day)	20.00	20.00

c. Proposed/existing water supply from any agency(in m3/day)	1.36	1.36
--	------	------

(II) Breakup of Water Requirement and Usage:					
	Activity	Exlstng Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days In a Year	Annual Requirement (m3/year)
a.	Industrial Activity	74.00	74.00	300	22200.00
b.	Residential / Domestic	1.36	1.36	300	408.00
c.	Greenbelt Development / Environment Maintenance	1.00	1.00	300	300.00
d.	Other Use	9.00	9.00	300	2700.00
e.	Grand Total	85.36	85.36		25200.00

Source of recycled water	ETP
--------------------------	-----

(III) Breakup of Recycled Water Usage:				
		(m3/day)	(Days)	(m3/year)
	(a) Total Waste Water Generated:	71.00	300	21300.00
	(b) Quantity of Treated Water Available	71.00	300	21300.00
	i). Reuse in Industrial Activity:	10.00	300	3000.00
	ii). Reuse in Green Belt Development:	1.00	300	300.00
	iii). Any other use	0.00	0	0.00
	(c) Total Treated Water Utilized:	11.00		3300.00
	(d) Quantity and mode of disposal of unutilised effluent:	60.00	SEWER	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Exlstng								
SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2018	55.00/ 127.00	50.00	16.00	4.00/ 300	1	5	Yes

Source of fresh water requirement being met uptill now	
Affidavit duly attested by the Applicant regarding non-existence of tubewell	
4. Likely date of operation of proposed tubewell	
5. Quantum of ground water recharge(m3/year)	807.97
6. Water Efficient Technology will be adopted	Download

7	Valid Consent of operate issued by HSPCB(CTO)	Download
8	Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	Download View Online compliance Report
9.	Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	
13 0	Affidavit for compliance, as per format.	Download
14	Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	Download
11	i. Any Other Document/Information	Download
	ii. Any Other Document/Information	
	iii. Any Other Document/Information	
	I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

1. I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / Irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

2. I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(AMIT)

(PROPRIETOR)

a) Information of payment for Application Fee				
Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1012155616375795	412821664901	07/05/2024	12500	success
b) Information of payment for Tarrif Fee				
Total Amount				
Mode of Payment				

Annexure-B



 GPS Map Camera

Barhi, Haryana, India

Hsiidc, Plot No.8/9, Barhi, Haryana 131101, India

Lat 29.103471° Long 77.049135°

06/02/2025 03:50 PM GMT +05:30



HSIIDC Industrial Estate, Barhi, District: Barhi, 131101
 Phone: +91-130-2474756 Fax: +91--

E-mail: estate.barhi@hsiidc.org.in visit us at : http://www.hsiidcesewa.org.in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024
 Bill Amount:

Due Date: 28/10/2024
 Amount payable after due date: 37953

(Amount in rupees)

Allottee Name.: GALAXY INDUSTRIES

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)
490782	Barhi/WBS/2024/JUL/533909	Sonipat	Barhi	Industrial Estate	I	21	7	1800

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old	535	11	5885
01/02/2024	31/07/2024	6889	6354			

Sewerage Charges Water Closet(WC)/Urinal (URI) (b)				Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	3	15	270	374.5	9	3371	0			0	(a+b+c+d+e-f)		(g+h)
Urinal(ii)	3	5	90										
Total Sewerage Charges(g)			360	Total Waste Water Charges c=(i+ii)			3371	0	25689	0	35305	2648	37953

Important Note: Notice in instruction are printed on reverse.

For and on behalf

- i. Please Pay the bill online at www.hsiidcesewa.org.in
- ii. Kindly make timely payments to avoid disconnection.
- iii. Cash payment will not be accepted.
- iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Authorized Signatory

Report Date: Fri Feb 14 09:25:46 IST

Haryana State Industrial & Infrastructure Corporation Ltd.

HSIIDC Industrial Estate, Barhi, District: Barhi, 131101
 Phone: +91-130-2474756 Fax: +91--

HSIIDC COPY

E-mail: estate.barhi@hsiidc.org.in visit us at : http://www.hsiidcesewa.org.in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 13/10/2024
 Bill Amount: 35305

Due Date: 28/10/2024
 Amount payable after due date: 37953

(Amount in rupees)

Allottee Name.: GALAXY INDUSTRIES

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)
490782	Barhi/WBS/2024/JUL/533909	Sonipat	Barhi	Industrial Estate	I	21	7	1800

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old	535	11	5885
01/02/2024	31/07/2024	6889	6354			

Sewerage Charges Water Closet(WC)/Urinal (URI) (b)				Waste Water Charges (WWC)(i)			WWC on a/c of water from Borewell (ii) (if any)	Booster Pump Penalty Charges	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amount Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.								
WC(i)	3	15	270	374.5	9	3371	0			0	(a+b+c+d+e-f)		(g+h)
Urinal(ii)	3	5	90										
Total Sewerage Charges(g)			360	Total Waste Water Charges c=(i+ii)			3371	0	25689	0	35305	2648	37953

Important Note: Notice in instruction are printed on reverse.

For and on behalf

- i. Please Pay the bill online at www.hsiidcesewa.org.in
- ii. Kindly make timely payments to avoid disconnection.
- iii. Cash payment will not be accepted.
- iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Authorized Signatory

Report Date: Fri Feb 14 09:25:46 IST



 GPS Map Camera

Barhi, Haryana, India

Plot No.15 Hsiidc, Barhi, Haryana 131101, India

Lat 29.103368° Long 77.048607°

07/02/2025 11:31 AM GMT +05:30



Google



Test Report

Report No.: AEL/GD/02022025/GW/01 Reporting Date : 06/02/2025

Issued to: M/s Girja Dying Plot No.-499, HSIIDC, Phase-II, Barhi, Sonipat-131101, Haryana	Sample I'd : AEL/GD/020225/GW/01 Date : 02.02.2025 Period of testing : 02.02.2025 to 06.02.2025
--	--

SAMPLE PARTICULARS:

Type of the Sample	Ground Water Sample
Date of Sample Receiving	01.02.2025
Point of Sample Collection	From Tap
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Drinking Water Specifications (As per IS-10500)		Test Protocol
				Desirable Limits	Permissible Limits in the absence of better alternate source	
1	Colour	Hazen	<5	5 max.	15 max.	APHA 23 rd Ed.,2120 B
2	Odour	--	Agreeable	Agreeable	Agreeable	IS-3025(P-5)
3	Taste	--	Agreeable	Agreeable	Agreeable	IS-3025(P-8)
4	Turbidity	NTU	<0.1	1 max.	5 max	APHA 23 rd Ed.,2130 B
5	pH	--	7.84	6.5 – 8.5	No relaxation	APHA 23 rd Ed.,4500 H B
6	Total Hardness,(as CaCO ₃)	mg/l	180.6	200 max.	600 max.	APHA 23 rd Ed.,2340 C
7	Iron,(as Fe)	mg/l	0.25	0.30 max.	No relaxation.	APHA 23 rd Ed. P-3111,A,B,C
8	Chloride,(as Cl)	mg/l	159.9	250 max.	1000 max.	APHA 23 rd Ed.,4500 Cl B
9	Residual Free Chlorine	mg/l	N.D.	0.20 max.	1 max	APHA 23 rd Ed.,4500 Cl
10	Calcium (as Ca)	mg/l	48.7	75 max.	200 max.	APHA 23 rd Ed.,3500 Ca A
11	Magnesium,(as Mg)	mg/l	13.9	30 max.	100 max.	APHA 23 rd Ed.,3500 Mg B
12	Total Dissolved Solids	mg/l	975.0	500 max.	2000 max.	APHA 23 rd Ed.,2540 C
13	Sulphate,(as SO ₄)	mg/l	60.4	200 max.	400 max.	APHA 23 rd Ed.,4500 SO ₄ E
14	Fluoride,(as F)	mg/l	0.88	1.0 max.	1.5 max.	APHA 23 rd Ed.,4500
15	Total Alkalinity,(as CaCO ₃)	mg/l	289.1	200 max.	600 max.	APHA 23 rd Ed.,2320 A
16	Chromium Total,(as Cr)	mg/l	<0.02	0.05 max.	No relaxation	APHA 23 rd Ed. P-3111,A,B,C
17	HexaChromium,(as Cr+6)	mg/l	N.D.	0.05 max.	No relaxation	APHA 23 rd Ed.,3500 Cr B
18	Nitrate,(as NO ₃)	mg/l	21.4	45 max.	No relaxation	IS-3025(P-34)

Note: 1. The result listed refer only to the tested samples and applicable parameters.

2. Sample will be destroyed one month from the date of issue of test certificate.

3. Any complaints about this report should be communicated within 7 days of issue of this report

4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



19	Zinc,(as Zn)	mg/l	0.63	5 max.	15 max.	APHA 23rd Ed. P-3111,A,B,C
20	Phenolic Compounds, (as C ₆ H ₅ OH)	mg/l	N.D.	0.001 max.	0.002 max.	APHA 23 rd Ed.,5530
21	Copper,(as Cu)	mg/l	<0.02	0.05 max.	1.50 max.	APHA 23rd Ed. P-3111,A,B,C
22	Manganese,(as Mn)	mg/l	<0.02	0.10 max.	0.30 max.	APHA 23rd Ed. P-3111,A,B,C
23	Silver (as Ag)	mg/l	<0.02	0.1 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
24	Aluminum, (as Al)	mg/l	<0.01	0.03 max.	0.20 max.	APHA 23rd Ed. P-3111,A,B,C
25	Ammonia (as total ammonia-N)	mg/l	N.D.	0.5 max.	No relaxation	IS 3025 (P-34)
26	Nickel (as Ni)	mg/l	<0.02	0.02 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
27	Lead,(as Pb)	mg/l	N.D.	0.01 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
28	Cadmium,(as Cd)	mg/l	N.D.	0.003 max.	No relaxation	APHA 23rd Ed. P-3111,A,B,C
29	Molybdenum (as Mo)	mg/l	< 0.01	0.07max	No relaxation	APHA 23rd Ed. P-3111,A,B,C
30	Boron, (as B)	mg/l	< 0.2	0.5 max	1.0 max	APHA 23 rd Ed.,4500 B C
Bacteriological Test Results						
31	Coli form organisms /100 ml	--	Absent	Shall not be detectable in any 100 ml sample		IS-15185:2016
32	E-Coli/ 100 ml	--	Absent	Shall not be detectable in any 100 ml sample		IS-15185:2016

Remarks- N.D- Not Detectable

Checked By

Authorized Signatory



- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
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Test Report

Report No.: AEL/GD/02022025/WW/01	Reporting Date : 06/02/2025
Issued to: M/s Girja Dying Plot No.-499, HSIIDC, Phase-II, Barhi, Sonipat-131101, Haryana	Sample I'd : AEL/GD/020225/WW/01 Date : 02.02.2025 Period of testing : 02.02.2025 to 06.02.2025

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sample Receiving	01.02.2025
Point of Sample Collection	From ETP Inlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:				
Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	10.55	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand (COD)	mg/l	792.2	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	288.0	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	164.0	APHA 23 rd Ed. 4500 H B
5	Oil & Grease	mg/l	14.7	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	2480.0	APHA 23 rd Ed.,2540 C

Checked By

Authorized Signatory

- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
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4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



Test Report

Report No.: AEL/GD/02022025/WW/02	Reporting Date : 06/02/2025
Issued to: M/s Girja Dying Plot No.-499, HSIIDC, Phase-II, Barhi, Sonipat-131101, Haryana	Sample I'd : AEL/GD/020225/WW/02 Date : 02.02.2025 Period of testing : 02.02.2025 to 06.02.2025

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sample Receiving	01.02.2025
Point of Sample Collection	From ETP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

TEST RESULTS:					
Sr. No.	Parameters	Unit	Results	Standard Limit as per HSPCB	Test Protocol
1	pH	--	8.35	6.0-9.0	APHA 23 rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	217.0	1400	APHA 23 rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	77.0	500	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	105.0	1500	APHA 23 rd Ed. 4500 H B
5	Oil & Grease	mg/l	5.6	15	IS-3025 (P-39)
6	Total Dissolved Solids	mg/l	2014.0	2100	APHA 23 rd Ed.,2540 C

Remark-N.S.-Not Specified, Standard Limits are given as per consent (Barhi Industrial Area, Sonipat)

Checked By

Authorized Signatory

- Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

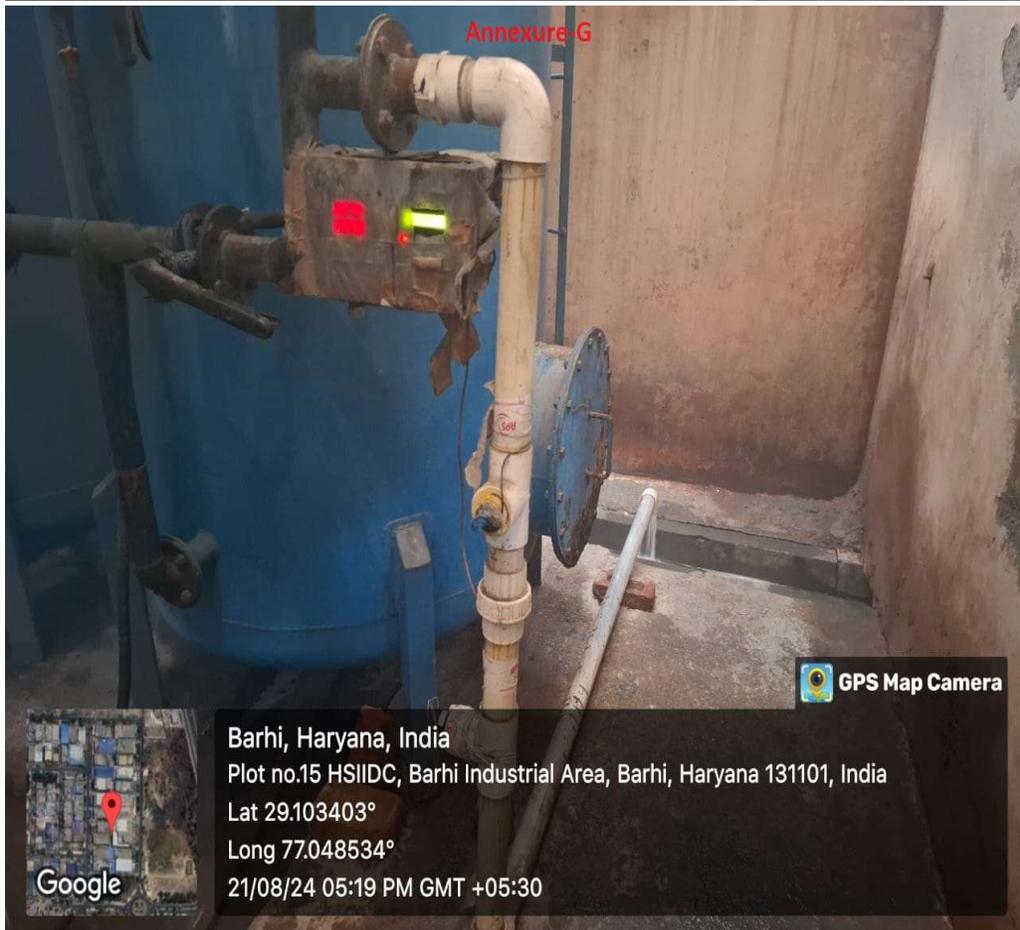
LOG BOOK OF EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT- GIRJA DYEING, PLOT NO -7, PHASE-1HSIIDC, BARHI INDUSTRIAL AREA GANAUR MONTH - Aug - 2024

Date	Flow Meter Reading (KL)			PH Meter Reading at outlet	Chemical Consumption			Energy Meter			Sludge (In KG)	Signature
	Initial	Final	Treated Effluent		Lime	Alum	Poly- Electrolite	Initial	Final	Consumpt- ion		
1-Aug-24	25154	25181	27	7.0	9KG	9KG	180g	17000	17030	30	21KG	Gul
2-Aug-24	25181	25209	28	7.0	9KG	9KG	180g	17030	17058	28	20KG	Gul
3-Aug-24	25209	25237	28	7.1	9KG	9KG	180g	17058	17087	29	21KG	Gul
4-Aug-24	SUNDAY											
5-Aug-24	25237	25267	30	7.0	9KG	9KG	180g	17087	17108	21	20KG	Gul
6-Aug-24	Plant closed											
7-Aug-24	25267	25294	27	7.0	9KG	9KG	180g	17108	17132	24	18KG	Gul
8-Aug-24	25294	25322	28	7.1	9KG	9KG	180g	17132	17156	24	18KG	Gul
9-Aug-24	25322	25348	26	7.0	9KG	9KG	180g	17156	17179	23	18KG	Gul
10-Aug-24	25348	25375	27	7.0	9KG	9KG	180g	17179	17204	25	19KG	Gul
11-Aug-24	SUNDAY											
12-Aug-24	Plant closed											
13-Aug-24	25375	25385	10	7.0	9KG	9KG	180g	17204	17222	18	14KG	Gul
14-Aug-24	25385	25409	24	6.9	9KG	9KG	180g	17222	17244	22	15KG	Gul
15-Aug-24	Plant closed											
16-Aug-24	25409	25430	21	7.0	9KG	9KG	180g	17244	17264	20	14KG	Gul
17-Aug-24	25430	25443	13	7.0	9KG	9KG	180g	17264	17284	20	14KG	Gul
18-Aug-24	SUNDAY											
19-Aug-24	Plant closed											
20-Aug-24	25443	25455	12	7.0	9KG	9KG	180g	17284	17302	18	x	Gul
21-Aug-24	25455	25474	19	7.0	9KG	9KG	180g	17302	17322	20	20KG	Gul
22-Aug-24	25474	25494	20	7.0	9KG	9KG	180g	17322	17343	21	15KG	Gul
23-Aug-24	25494	25514	20	7.0	9KG	9KG	180g	17343	17359	16	x	Gul
24-Aug-24	25514	25533	19	7.0	9KG	9KG	180g	17359	17374	15	18KG	Gul
25-Aug-24	SUNDAY											
26-Aug-24	Plant closed											
27-Aug-24	25533	25555	22	7.0	9KG	9KG	180g	17374	17398	24	x	Gul
28-Aug-24	25555	25578	23	7.1	9KG	9KG	180g	17398	17423	25	22KG	Gul
29-Aug-24	25578	25600	22	7.1	9KG	9KG	180g	17423	17447	24	x	Gul
30-Aug-24	25600	25621	21	7.0	9KG	9KG	180g	17447	17470	23	16KG	Gul
31-Aug-24	Plant closed											
Place-	Barhi											

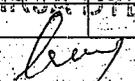
For GIRJA DYEING
Auth. Signature

Authorized Signatory



LOG BOOK OF EFFLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT- GIRJA DYEING , PLOT NO -7, PHASE-1HSIDC, BARHI INDUSTRIAL AREA GANAUR MONTH - Aug - 2024

Date	Flow Meter Reading (KL)			PH Meter Reading at outlet	Chemical Consumption			Energy Meter			Sludge (In KG)	Signature
	Initial	Final	Treated Effluent		Lime	Alum	Poly-Electrolite	Initial	Final	Consumption		
1-Aug-24	25154	25181	27	7.0	9KG	9KG	180g	17000	17030	30	21KG	Gul
2-Aug-24	25181	25209	28	7.0	9KG	9KG	180g	17030	17058	28	20KG	Gul
3-Aug-24	25209	25237	28	7.1	9KG	9KG	180g	17058	17087	29	21KG	Gul
4-Aug-24	SUNDAY											
5-Aug-24	25237	25267	30	7.0	9KG	9KG	180g	17087	17108	21	20KG	Gul
6-Aug-24	Plant closed											
7-Aug-24	25267	25294	27	7.0	9KG	9KG	180g	17108	17132	24	18KG	Gul
8-Aug-24	25294	25322	28	7.1	9KG	9KG	180g	17132	17156	24	18KG	Gul
9-Aug-24	25322	25348	26	7.0	9KG	9KG	180g	17156	17179	23	18KG	Gul
10-Aug-24	25348	25375	27	7.0	9KG	9KG	180g	17179	17204	25	19KG	Gul
11-Aug-24	SUNDAY											
12-Aug-24	Plant closed											
13-Aug-24	25375	25385	10	7.0	9KG	9KG	180g	17204	17222	18	14KG	Gul
14-Aug-24	25385	25409	24	6.9	9KG	9KG	180g	17222	17244	22	15KG	Gul
15-Aug-24	Plant closed											
16-Aug-24	25409	25430	21	7.0	9KG	9KG	180g	17244	17264	20	14KG	Gul
17-Aug-24	25430	25443	13	7.0	9KG	9KG	180g	17264	17284	20	14KG	Gul
18-Aug-24	SUNDAY											
19-Aug-24	Plant closed											
20-Aug-24	25443	25455	12	7.0	9KG	9KG	180g	17284	17302	18	x	Gul
21-Aug-24	25455	25474	19	7.0	9KG	9KG	180g	17302	17322	20	20KG	Gul
22-Aug-24	25474	25494	20	7.0	9KG	9KG	180g	17322	17343	21	18KG	Gul
23-Aug-24	25494	25514	20	7.0	9KG	9KG	180g	17343	17359	16	x	Gul
24-Aug-24	25514	25533	19	7.0	9KG	9KG	180g	17359	17374	15	18KG	Gul
25-Aug-24	SUNDAY											
26-Aug-24	Plant closed											
27-Aug-24	25533	25555	22	7.0	9KG	9KG	180g	17374	17398	24	x	Gul
28-Aug-24	25555	25578	23	7.1	9KG	9KG	180g	17398	17423	25	22KG	Gul
29-Aug-24	25578	25600	22	7.1	9KG	9KG	180g	17423	17447	24	x	Gul
30-Aug-24	25600	25621	21	7.0	9KG	9KG	180g	17447	17470	23	16KG	Gul
31-Aug-24	Plant closed											
Place-	Barhi											
	For GIRJA DYEING											
	Auth. Signature											
	 Authorised Signatory											

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH September 2024

NAME & ADDRESS OF UNIT

DATE	ETP INLET		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTPUT		PH METER		ENERGY METER OF ETP		LIQUID SLUDGE APPROX	DRY SLUDGE IN ROOM APPROX	REMARKS
	ON	OFF	ON	OFF	LIME	FERUS	POLY	ON	OFF	INLET	OUTLET	ON	OFF			
01-09-24			Sunday Plant Closed													
02-09-24			30736.9	30778.2	9.5kg	13kg	170gm	25621	25649	9.5	7.5	17470	17501			
03-09-24			30778.2	30817.4	9kg	12kg	160gm	25649	25676	10	7.8	17501	17531			
04-09-24			30817.4	30861.0	9kg	12kg	160gm	25676	25706	9.2	7.5	17531	17562			
05-09-24			30861.0	30904.0	10kg	13kg	170gm	25706	25735	9.5	7.5	17562	17594			
06-09-24			30904.2	30947.7	10kg	13kg	170gm	25735	25765	9.3	7.5	17594	17626			
07-09-24			30947.7	30990.6	9.8kg	13kg	170gm	25765	25794	10	7.9	17626	17657	120kg		
08-09-24			Sunday - Plant Closed													
09-09-24			30990.6	31034.8	10.5kg	14kg	180gm	25794	25825	10.7	8.2	17657	17691			
10-09-24			31034.8	31078.1	10kg	13kg	170gm	25825	25855	10.3	8.1	17691	17724			
11-09-24			31078.1	31120.8	9.8kg	14kg	180gm	25855	25884	9.8	7.6	17724	17756			
12-09-24			31120.8	31165.0	10.5kg	14kg	180gm	25884	25915	11	8.3	17756	17790			
13-09-24			31165.0	31208.8	10kg	13kg	170gm	25915	25945	10.9	8.2	17790	17823			
14-09-24			31208.8	31249.1	9.5kg	13kg	170gm	25945	25973	9.7	8.1	17823	17854	123kg		
15-09-24			Sunday Plant Closed													
16-09-24			31249.1	31289.4	9.5kg	13kg	170gm	25973	26001	10.2	7.9	17854	17886			
17-09-24			31289.4	31339.8	12kg	16kg	200gm	26001	26036	11.1	8.3	17886	17924			
18-09-24			31339.8	31388.5	11kg	15kg	190gm	26036	26069	10.6	8.2	17924	17960			
19-09-24			31388.5	31437.3	11kg	15kg	190gm	26069	26102	10.2	8.1	17960	17997			
20-09-24			31437.3	31483.0	10.8kg	15kg	190gm	26102	26134	9.9	7.6	17997	18032			
21-09-24			31483.0	31530.3	11kg	15kg	190gm	26134	26167	9.8	7.7	18032	18067	130kg		
22-09-24			Sunday - Plant Closed													
23-09-24			31530.3	31577.6	11kg	15kg	180gm	26167	26200	10.3	7.9	18067	18103			
24-09-24			31577.6	31628.9	12.3kg	16kg	200gm	26200	26236	10.8	8.2	18103	18142			
25-09-24			31628.9	31680.3	12.3kg	16kg	190gm	26236	26272	11	8.3	18142	18181			
26-09-24			31680.3	31725.6	10.8kg	14kg	180gm	26272	26304	10	8	18181	18216			
27-09-24			31725.6	31771	10kg	13kg	170gm	26304	26334	9.9	7.8	18216	18249	148kg		
28-09-24			Plant Closed													
29-09-24			Sunday Plant Closed													
30-09-24			31771	31783.4	4.5kg	6kg	80gm	26334	26347	11	8.3	18249	18266	8kg		

PLANT OPERATOR NAME



AUTHORIZED SIGNATORY

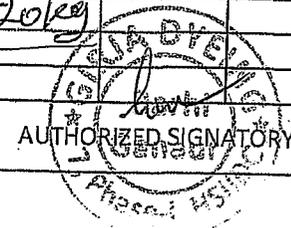
LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH... October 2024

NAME & ADDRESS OF UNIT

DATE	ETP INLET		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTPUT		PH METER		ENERGY METER OF ETP		LIQUID SLUDGE APPROX	DRY SLUDGE IN ROOM APPROX	REMARKS
	ON	OFF	ON	OFF	LIME	FERUS	POLY	ON	OFF	INLET	OUTLET	ON	OFF			
01-10-24			31783.4	31835.0	11kg	15kg	180g/m	26347	26380	9.8	7.6	18266	18302	16kg		
02-10-24			Plant closed													
03-10-24			31835.0	31883.4	11.5kg	16kg	200g/m	26380	26414	9.5	7.5	18302	18339	1		
04-10-24			31883.4	31993.1	9kg	12kg	160g/m	26414	26441	10	7.9	18339	18369	33kg		
05-10-24			Plant closed													
06-10-24			Sunday Plant closed													
07-10-24			31993.1	31967.7	10.5kg	14kg	170g/m	26441	26472	9.7	8.1	18369	18403			
08-10-24			31967.7	32012.6	11kg	15kg	180g/m	2672	26504	9.8	7.6	18403	18438			
09-10-24			32012.6	32062.8	12kg	16kg	190g/m	26504	26539	9.9	7.6	18438	18476			
10-10-24			32062.8	32106.3	10kg	13kg	170g/m	26539	26569	9.7	8.1	18476	18510			
11-10-24			32106.3	32151.3	10.5kg	14kg	180g/m	26569	26600	9.8	7.7	18510	18544	88kg		
12-10-24			Plant closed													
13-10-24			Sunday Plant closed													
14-10-24			32151.3	32201.1	11.5kg	16kg	190g/m	26600	26632	9.9	7.6	18544	18580			
15-10-24			32201.1	32251.2	11.5kg	16kg	190g/m	26632	26669	9.9	7.6	18580	18617			
16-10-24			32251.2	32301.5	12kg	16kg	200g/m	26669	26704	9.5	7.5	18617	18647			
17-10-24			32301.5	32351.5	11.5kg	16kg	200g/m	26704	26738	9.6	7.6	18647	18685			
18-10-24			32351.5	32396.6	11kg	15kg	180g/m	26738	26770	9.7	8.1	18685	18720			
19-10-24			32396.6	32442.8	11kg	15kg	180g/m	26770	26802	9.6	7.9	18720	18755	113kg		
20-10-24			Sunday Plant closed													
21-10-24			Plant closed													
22-10-24			32442.8	32489.2	11.5kg	16kg	200g/m	26802	26835	9.5	7.5	18755	18793			
23-10-24			32489.2	32534.9	11kg	15kg	180g/m	26835	26867	9.6	8	18793	18830			
24-10-24			32534.9	32580.8	11kg	15kg	180g/m	26867	26899	9.7	8.2	18830	18864			
25-10-24			32580.8	32626.0	10.5kg	14kg	170g/m	26899	26930	9.9	8.3	18864	18899			
26-10-24			32626.0	32671.3	10.5kg	14kg	170g/m	26930	26961	10	8.3	18899	18934	90kg		
27-10-24			Sunday closed													
28-10-24			32671.3	32716.1	10kg	13kg	170g/m	26961	26991	10	8.3	18934	18968			
29-10-24			32716.1	32757.4	10kg	13kg	170g/m	26991	27020	9.9	8.2	18968	19001			
30-10-24			32757.4	32780.0	6kg	9kg	110g/m	27020	27035	11	8.3	19001	19020	20kg		
31-10-24			Plant closed													

PLANT OPERATOR NAME



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH..... November 2024

NAME & ADDRESS OF UNIT

DATE	ETP INLET		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTPUT		PH METER		ENERGY METER OF ETP		LIQUID SLUDGE APPROX	DRY SLUDGE IN ROOM APPROX	REMARKS
	ON	OFF	ON	OFF	LIME	FERUS	POLY	ON	OFF	INLET	OUTLET	ON	OFF			
01-11-24			Plant closed													
02-11-24			Plant closed													
03-11-24			Plant closed													
04-11-24			Plant closed													
05-11-24																
06-11-24			32780.0	32823.0	10kg	14kg	170gm	27035	27065	9.7	7.6	19020	19053			
07-11-24			32823.0	32867.1	10.kg	14kg	170gm	27065	27096	11	8.3	19053	19087			
08-11-24			32867.1	32910.3	10kg	14kg	170gm	27096	27126	10.5	8.2	19087	19120			
09-11-24			32910.3	32952.9	9.5kg	13kg	160gm	27126	27155	9.6	7.5	19120	19143			
10-11-24			32952.9	32995.4	9.5kg	13kg	160gm	27155	27184	10.2	8	19143	19176	88kg		
11-11-24			Sunday closed													
12-11-24			Plant closed													
13-11-24			32995.4	33040.2	10.5kg	14kg	170gm	27184	27215	10.	8	19176	19210			
14-11-24			33040.2	33069.2	7kg	9kg	110gm	27215	27235	9.8	7.8	19210	19234			
15-11-24			33069.2	33108.5	9kg	11kg	150gm	27235	27262	10.1	8.	19234	19265			
16-11-24			33108.5	33146.2	8.5kg	10kg	130gm	27262	27288	9.6	7.5	19265	19295			
17-11-24			33146.2	33189.0	9.5kg	12kg	150gm	27288	27317	9.7	7.5	19295	19328	70kg		
18-11-24			Sunday closed													
19-11-24			33189.0	33232.1	10kg	14kg	170gm	27317	27347	10.2	8	19328	19361	16kg		
20-11-24			Plant closed													
21-11-24			33232.1	33275.4	10kg	14kg	170gm	27347	27377	9.8	7.7	19361	19395			
22-11-24			33275.4	33318.3	9.5kg	13kg	160gm	27377	27406	9.9	7.9	19395	19428			
23-11-24			33318.3	33361.2	9.5kg	12kg	150gm	27406	27435	10	8	19428	19462			
24-11-24			33361.2	33405.9	10.5kg	14kg	170gm	27435	27466	10.8	8.1	19462	19496	71kg		
25-11-24			Sunday closed													
26-11-24			Plant closed													
27-11-24			33405.9	33450.6	10.5kg	14kg	170gm	27466	27497	11	8.3	19496	19531			
28-11-24			33450.6	33493.0	9.5kg	12kg	150gm	27497	27526	10.6	8.2	19531	19563			
29-11-24			33493.0	33537.7	9.9kg	12kg	150gm	27526	27555	10.4	8	19563	19595			
30-11-24			33537.7	33593.0	14kg	18kg	200gm	27555	27595	9.8	7.9	19595	19638	74kg		
			Plant closed													

PLANT OPERATOR NAME



AUTHORIZED SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH DECEMBER-2024

NAME & ADDRESS OF UNIT

DATE	ETP INLET		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTPUT		PH METER		ENERGY METER OF ETP		LIQUID SLUDGE APPROX	DRY SLUDGE IN ROOM APPROX	REMARKS
	ON	OFF	ON	OFF	LIME	FERUS	POLY	ON	OFF	INLET	OUTLET	ON	OFF			
01-12-24			Sunday closed													
02-12-24			Plant closed													
03-12-24			33593.0	33641.5	11kg	15kg	190g/m	27595	27629	9.5	7.5	19638	19675			
04-12-24			33641.5	33683.3	9.5kg	13kg	170g/m	27629	27658	10.2	8	19675	19707	36kg		
05-12-24			Plant closed													
06-12-24			Plant closed													
07-12-24			Plant closed													
08-12-24			Sunday closed													
09-12-24			33683.3	33710.6	6kg	8kg	120g/m	27658	27677	10.8	8.3	19707	19729	10kg		
10-12-24			Plant closed													
11-12-24			33710.6	33750.5	9kg	12kg	160g/m	27677	27704	10.7	8.2	19729	19760			
12-12-24			33750.5	33792.5	9.5kg	13kg	170g/m	27704	27733	10.2	8	19760	19792			
13-12-24			33792.5	33833.9	10kg	13kg	170g/m	27733	27762	10	7.9	19792	19816			
14-12-24			33833.9	33863.6	7kg	9kg	130g/m	27762	27782	9.8	7.7	19816	19840	68kg		
15-12-24			Sunday closed													
16-12-24			33863.6	33907.6	10.5kg	14kg	180g/m	27782	27813	10.1	8	19840	19874			
17-12-24			33907.6	33924.9	4kg	6kg	80g/m	27813	27825	9.9	7.9	19874	19890			
18-12-24			33924.9	33951.5	6kg	8kg	120g/m	27825	27843	11	8.3	19890	19911			
19-12-24			33951.5	33986.8	8kg	10kg	140g/m	27843	27867	10.9	8.2	19911	19938			
20-12-24			33986.8	34033.3	11kg	15kg	200g/m	27867	27899	10.4	8.1	19938	19973			
21-12-24			34033.3	34071.9	9kg	12kg	160g/m	27899	27926	10	8	19973	20003	85kg		
22-12-24			Sunday closed													
23-12-24			Plant closed													
24-12-24			34071.9	34117.5	18kg	16kg	200g/m	27926	27958	10.6	8.3	20003	20038			
25-12-24			34117.5	34163.1	19kg	16kg	190g/m	27958	27990	9.7	7.8	20038	20073			
26-12-24			34163.1	34197.1	8kg	10kg	140g/m	27990	28013	11	8.3	20073	20100			
27-12-24			34197.1	34222.9	8kg	10kg	140g/m	28013	28031	9.8	7.9	20100	20121	69kg		
28-12-24			Plant closed													
29-12-24			34222.9	34262.7	9kg	12kg	160g/m	28031	28058	10.6	8.3	20121	20151			
30-12-24			34262.7	34289.6	6kg	8kg	120g/m	28058	28076	10.8	8.2	20151	20172			
31-12-24			34289.6	34322.7	8kg	10kg	140g/m	28076	28099	11	8.3	20172	20199	46kg		

PLANT OPERATOR NAME

AUTHORIZED SIGNATORY




HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101722SONCTO26873488

Dated:20/08/2022

To.

M/s :Girja Dyeing
PLOT NO 7 HSIIDC BARHI SONIPAT

Subject: Grant of consent to operate to M/s Girja Dyeing.

Please refer to your application no. 26873488 received on dated 2022-07-29 in regional office Sonipat. With reference to your above application for consent to operate, M/s Girja Dyeing is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2022 - 30/09/2027
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	71.199997
Total Land Area(Sq. meter)	1800.0
Total Builtup Area(Sq. meter)	1200.0
Quantity of effluent	
1. Trade	70.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.6-9.0
5. O&G	15
6. Amonical Nitrogen	50 mg/l
7. Sodium Absorption	26 --

8. Total Chromium	2 mg/l
9. Sulphide	2 mg/l
10. Phenolic Compound	1 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to boiler	30 meters
Emission parameters	
1. SPM	1200 mg/m ³
2. SOX	600 mg/m ³
3. NOX	300 mg/m ³
Product Details	
1. DYEING OF HOSIERY	1.0 Metric Tonnes/day
Capacity of boiler	
1. Steam boiler	2.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	300 KG/day
Raw Material Details	
HOSIERY	1 Metric Tonnes/Day
salt	150 Kg/Day
SODA	12.5 Kg/Day
color	2.5 Kg/Day
soap	1 Kg/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If the applicant fails to comply with the terms and conditions of this Consent Order, the Board is of opinion that all consent...

equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will run ETP and APCM regularly and maintained log books properly.
2. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
3. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not discharge any untreated effluent inside and outside its premises.
5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
6. That the unit will comply with all the provisions of Hazardous Waste Rules.
7. That unit will comply the discharge standards notified vide Gazette Notification no. G.S.R. 35 (E) dt. 10.10.2016.
8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
8. Unit will comply CAQM direction No. 65 vide F.No. A-110018/01/2021-

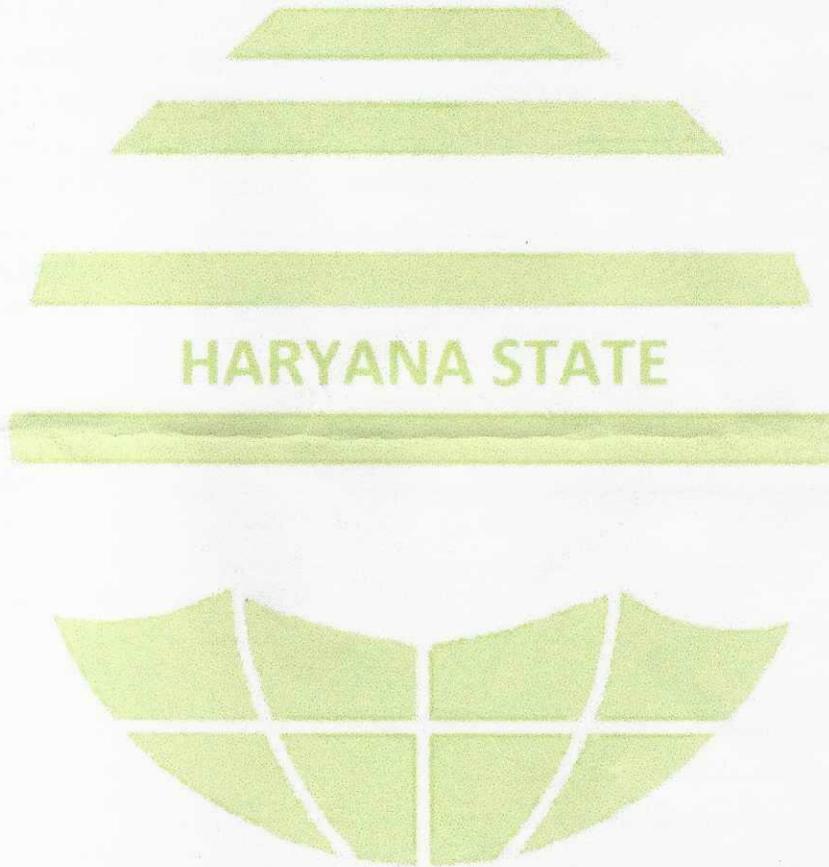
regarding standard list of approved fuels in NCR.

**NAVEEN
GULIA**

Digitally signed by
NAVEEN GULIA
Date: 2022.08.20
13:10:36 +05'30'

Regional Officer, Sonipat

Haryana State Pollution Control Board.



VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ..22 day of ..February..2025

Accepted, identified and certified subjected to the terms of the fees.

SS
[SIDDHARTH BATRA] [ARCHNA YADAV]

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates

Client

GIRJA DYEING

1-7-2025
PROP.


 भारत सरकार
 Government of India
 


 अमित
 Amit
 जन्म तिथि/DOB: 01/12/1993
 पुरुष/ MALE

Issue Date: 13/11/2013

[REDACTED] 4650
 VID : 9189 7319 5975 3509
 मेरा आधार, मेरी पहचान

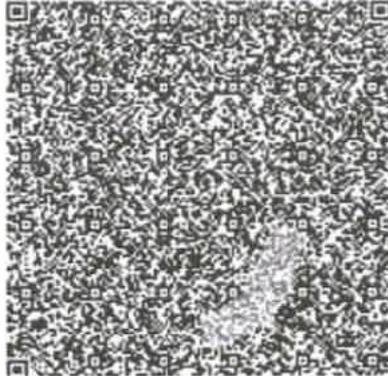
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 भारतीय विशिष्ट पहचान प्राधिकरण
 Unique Identification Authority of India
 

पता:
 द्वारा: जय भगवान, एच.न. बी-22, डीवाइन नगर, गनौर,
 सोनीपत,
 हरियाणा - 131101

Address:
 C/O: Jai Bhagwan, H.NO. B-22, DIVINE CITY,
 Ganaur, Sonipat,
 Haryana - 131101

Download Date: 21/03/2023



[REDACTED] 4650
 VID : 9189 7319 5975 3509

1947 | help@uidai.gov.in | www.uidai.gov.in

7-10-12



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 37 & 52 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Thu, May 8, 2025 at 11:04 AM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 37 & 52 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager

8A Sagar Apartment

6 Tilak Marg

New Delhi - 110001

Landline - +91-11-47046111

vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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